

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SIWON AGRI PRIVATE LIMITED**

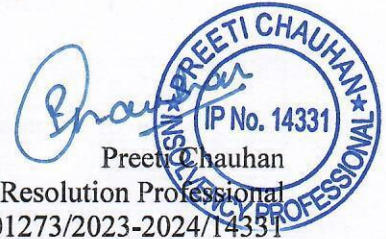
| RELEVANT PARTICULARS | | |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|
| 1. | Name of corporate debtor | SIWON AGRI PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 19 th May 2016 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies – Delhi |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U74999DL2016PTC299992 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 54/2 & 3, Plot 23, 127, Hanuman Lane, Janpath, Central Delhi – 110001 Delhi |
| 6. | Insolvency commencement date in respect of corporate debtor | 09.05.2025 (Copy of Order received on 15.05.2025) |
| 7. | Estimated date of closure of insolvency resolution process | 11.11.2025 (180 days from the date of receipt of admission order) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Preeti Chauhan IBBI/IPA-002/IP-N01273/2023-2024/14331 AFA Valid upto: 31-12-2025 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: R Z 20 K Block Gandhi Market West Sagarpur New Delhi-110046 Email ID: cspreetichauhan@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: 332-333, 3 rd Floor, Somdatt Chamber-II, Bhikaji Cama Place, New Delhi-110066 Email ID: ibc.siwonagri@gmail.com |
| 11. | Last date for submission of claims | 29.05.2025 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NA |
| 13. | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | NA |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link: https://ibbi.gov.in/en/home/downloads Not Applicable |

Notice is hereby given that the Hon'ble NCLT, New Delhi Bench-VI, ordered the commencement of Corporate Insolvency Resolution Process of the **Siwon Agri Private Limited** vide its order dated 09.05.2025. Copy of the Order received on 15.05.2025.

Accordingly, the Creditors of **Siwon Agri Private Limited.**, are hereby called upon to submit their claims with proof on or before 29.05.2025 to the Interim Resolution Professional at the address mentioned against Entry No. 10 only.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Preeti Chauhan

Interim Resolution Professional

IBBI/IPA-002/IP-N01273/2023-2024/14331

IBBI Reg. address: R Z 20 K Block Gandhi Market,

West Sagarpur, New Delhi-110046

Email Id: cspreetichauhan@gmail.com

Date: 15.05.2025

Place: Delhi

LITTLE ROCK TRADE & INVESTMENT LIMITED
CIN : L52100UP1981PLC202870;
 Regd. office- B-38, GHCL House, Ground Floor, Sector-1, Noida Gautam Buddha Nagar, UP 201 301
 website: www.lrtli.co.in Email: lrtli1981@yahoo.com Ph. No. +91-0120-4939945

Notice is hereby given that

- The 44th Annual General Meeting of the members of the company will be held registered office of the Company at B-38, GHCL House, Ground Floor, Sector-1, Noida, Gautam Buddha Nagar, U.P. - 201301 on Saturday, May 31, 2025 at 02:00 PM to transact the businesses set forth in the Notice of the AGM.
- The Notice of the AGM have been sent through permitted mode to the shareholders whose email addresses are available with the Company.
- In terms of section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management & Administration) Amendment Rules, 2015, as amended, the Company is providing to all its members remote e-voting facility through e-voting platform provided by Central Depository Services (India) Ltd. (CDSL) to cast their vote on all the business set out in the notice of AGM, further in this regard members are notified that:
 - The remote e-voting period will commence on Wednesday, May 28, 2025 at 09:00 AM and will ends on Friday, May 30, 2025 at 05:00 PM. The remote e-voting shall not be allowed beyond this time and period.
 - The cut-off date for determining the eligibility of the members to vote by remote e-voting and AGM is Monday May 26, 2025. A person whose name appears in the register of Members/Beneficial owners as on cut-off date shall be entitled to avail the facility of remote e-voting or voting at AGM. The Members who cast their vote through remote e-voting may participate at AGM, but shall not be entitled to vote again in the AGM. Members attending the meeting who have not already cast their vote by remote e-voting shall be able to exercise their right at AGM.
 - A person who has acquired shares and become member of the company under the provision of the Notice of the AGM and hold shares as on cut-off date, may obtain login-id and password by sending a request at helpdesk.evoting@cdslindia.com. However, if the member is already registered with CDSL for e-voting, then he can use his existing login-id/password for casting his vote through remote e-voting.
 - All the members holding shares in physical, will use their folio no. for login.
 - In case of any queries/grievances relating to e-voting, members may refer Frequently Asked Questions (FAQs)-e-voting user manual for members available under section 005533 at www.evotingindia.com or contact CDSL on helpdesk.evoting@cdslindia.com or call 18002020023 (toll free no.).
- Book closure** Pursuant to section 91 of the Companies Act, 2013 and rules framed there under, the Register of the Members and Share Transfer Books of the Company will be closed from **May 24, 2025 to May 31, 2025** (both days inclusive) for the purpose of the AGM.

For Little Rock Trade and Investment Limited
 s/-
 Mohanram Thrayil Director
 Date : May 06, 2025
 Place : Noida DIN : 08310232

FORM NO INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another Before the Central Government Northern Region

In the matter of Sub-Section (4) of Section 13 of Companies Act, 2013 and clause (a) of Sub-Rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **YAPMA BUILDTech PRIVATE LIMITED (U7109DL2017PTC315483)** having its Registered Office at MB-100 SHAKARPUR, NEW DELHI-110092.

Petitioner

NOTICE is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on **Monday, 20th April, 2025** to enable the Company to change its Registered office from **"National Capital Territory of Delhi"** to the **"State of Uttar Pradesh"**.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post to his/her objections supported by an Affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deen Dayal Anandiyaya Bhawan (earlier known as Paryavaran Bhawan), CGO Complex, New Delhi-110003 within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

By Order of the Board of Directors For YAPMA BUILDTech PRIVATE LIMITED (MANJEET BARAR)
 Director
 DIN: 09618739
 Add: D-1212 A Tower -D, Saya Zion Bishrakh, Uttar Pradesh-201306
 Date : 08/05/2025

UNIVERSAL AUTOFOOD PRIVATE LIMITED

Regd. Office: B-307, Road No. 18, V.K.I Area, Jaipur - 302 013 (Rajasthan)
 Tel: 0141-4109598; CIN: L27310IN12009PLC030038
 Website: www.ufindia.com; E-mail: support@ufindia.com

Extract of Audited Financial Results for the Quarter and Financial Year ended on 31.03.2025.

1. The audited standalone financial results of the Company prepared in accordance with Indian Accounting Standards (the "Ind AS") prescribed under section 133 of the Companies Act, 2013: (Rs. in Lakhs, except EPS)

| Sr. No. | Particulars | Quarter Ended | | Year Ended | |
|---------|--------------------------------------------------|----------------------|------------------------|----------------------|----------------------|
| | | 31.03.2025 (Audited) | 31.12.2024 (Unaudited) | 31.03.2024 (Audited) | 31.03.2024 (Audited) |
| 1. | Total Income from Operations | 5,165.93 | 4,644.69 | 4,844.28 | 19,388.90 |
| 2. | Operating Profit (PBIT) | 699.33 | 111.13 | 494.25 | 1,696.67 |
| 3. | Net Profit / (Loss) for the period before tax | 322.99 | (276.02) | 258.48 | 327.51 |
| 4. | Net Profit / (Loss) for the period after tax | 241.08 | (205.89) | 175.75 | 235.27 |
| 5. | Total Comprehensive Income for the period | 249.59 | (208.93) | 166.51 | 246.08 |
| 6. | Equity Share Capital (of Rs. 10 each) | 1,243.45 | 1,243.45 | 1,243.45 | 1,243.45 |
| 7. | Reserves | - | - | - | 6,297.18 |
| 8. | Earnings Per Share (face value of Rs. 10/- each) | | | | |
| | 1. Basic (in Rs.): | 2.01 | (1.68) | 1.34 | 1.98 |
| | 2. Diluted (in Rs.): | 2.01 | (1.68) | 1.34 | 1.98 |

2. The key numbers of audited standalone financial results of the company are as follows: (Rs. in Lakhs)

| Sr. No. | Particulars | Quarter Ended | | Year Ended | |
|---------|--------------------------------|----------------------|------------------------|----------------------|----------------------|
| | | 31.03.2025 (Audited) | 31.12.2024 (Unaudited) | 31.03.2024 (Audited) | 31.03.2024 (Audited) |
| 1. | Total Income from Operations | 5,165.93 | 4,644.69 | 4,844.28 | 19,388.90 |
| 2. | Net Profit / (Loss) before tax | 322.99 | (276.02) | 258.48 | 327.51 |
| 3. | Net Profit / (Loss) after tax | 241.08 | (205.89) | 175.75 | 235.27 |

Note: The above is an extract of the detailed format of quarterly and year ended financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly and yearly audited financial results are available on the website of the Stock Exchange at www.bseindia.com and on the website of the Company at www.ufindia.com. For and on behalf of the Board of Directors
 s/-
 Vimal Chand Jain Chairman and Managing Director
 Date: 15.05.2025 Email ID: 00295667

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SIWON AGRI PRIVATE LIMITED
RELEVANT PARTICULARS

| | | |
|-----|---------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------|
| 1. | Name of corporate debtor | SIWON AGRI PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 19 th May 2016 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies - Delhi |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U74990DL2016PTC299992 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 54/2 & 3, Plot 23, 127, Hanuman Lane, Janpath, Central Delhi - 110001 Delhi |
| 6. | Insolvency commencement date in respect of corporate debtor | 09.05.2025 (Copy of Order received on 15.05.2025) |
| 7. | Estimated date of closure of insolvency resolution process | 11.11.2025 (180 days from the date of receipt of admission order) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Preeti Chauhan IBBI/PA-002/1P-N01273/2023-2024/14331 AFA Valid upto: 31-12-2025 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: R Z 20 K Block Gandhi Market West Sagarpur New Delhi-110046 Email ID: cpspreech Chauhan@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: 332-333, 3 rd Floor, Somdatt Chamber-II, Bhikai Cama Place, New Delhi-110066 Email ID: ibc.siwonagri@gmail.com |
| 11. | Last date for submission of claims | 29.05.2025 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NA |
| 13. | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | NA |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link: https://ibbi.gov.in/en/home/downloads Not Applicable |

Notice is hereby given that the Hon'ble NCLT, New Delhi Bench-VI, ordered the commencement of Corporate Insolvency Resolution Process of the Siwon Agri Private Limited vide its order dated 09.05.2025. Copy of the Order received on 15.05.2025. Accordingly, the Creditors of Siwon Agri Private Limited, are hereby called upon to submit their claims with proof on or before 29.05.2025 to the Interim Resolution Professional at the address mentioned against Sr.No. 10 only.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

s/-
 Preeti Chauhan Interim Resolution Professional
 IBBI/PA-002/1P-N01273/2023-2024/14331
 IBBI Reg. address: R Z 20 K Block Gandhi Market, West Sagarpur, New Delhi-110046
 Date: 16.05.2025 Email ID: cpspreech Chauhan@gmail.com
 Place: Delhi

SMFG INDIA CREDIT COMPANY LIMITED
 Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
SALE NOTICE FOR SALE OF IMMMOVABLE PROPERTIES
 E-Auction Sale Notice of 30 days for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 & 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of **SMFG India Credit Company Limited Secured Creditor**, will be sold on **"As is where is", "As is what is", and "Whatever there is" on 23/06/2025 at 11:00 am to 01:00 pm** (with unlimited extensions of 5 minute each), for recovery **Rs. 40,88,205/- (Rupees Forty Lakh Eighty-Eight Thousand Two Hundred Five Only)** due as on 07/10/2022 and further interest and other expenses thereon till the date of realization, due to SMFG India Credit Company Limited Secured Creditor from the Borrowers and Guarantor(s) namely **M/S I P ELECTRICALS AND HARDWARE CO. MS. INDU SHARMA, Mr. HIMANSHU SHARMA**.

The reserve price **Rs. 41,40,080/- (Rupees Forty-One Lakhs Forty Thousand and Eighty Only)** and the Earnest Money Deposit (EMD) will be **Rs. 4,14,008/- (Rupees Lakhs Fourteen Thousand and Eight Only)**. The last date of EMD deposit is **21/06/2025**.

Description of Immovable Property: ALL THE PIECE AND PARCEL OF SHOP NO. 5, 6, 7 BUILT ON PROPERTY BEARING NO. B-177 & B-178, AREA MEASURING 200 SQ. YARDS, I.E. 83.51 SQ. METERS, OUT OF KHASRA NO. 212, SITUATED AT RAIL VIHAR SEHKARI AVAS SAMITI LTD., HASTBAST GRAM SHADULLABAD, PARGANA AND TEHSIL LONI, DISTRICT GHAZIABAD, U.P.

For detailed terms and conditions of the sale, please refer to the link provided in **SMFG India Credit Company Limited (Secured Creditor's website i.e. www.smfgindiacredit.com)**
 Date: GHAZIABAD, U.P. SD/-, Authorised Officer.
 Date: 16.05.2025 For SMFG India Credit Company Limited

ADITYA BIRLA CAPITAL
PROTECTING INVESTING FINANCING ADVISING

ADITYA BIRLA CAPITAL LIMITED
 Registered Office : Indian Rayon Compound, Veraval, Gujarat-362266
 Branch Office : 2nd Floor, Vijaya Building, 17, Barakamba Road, New Delhi-110001

"APPENDIX- IV-A" [See proviso to rule 9(1) of Security Interest (Enforcement) Rules, 2002]
SALE NOTICE FOR SALE OF IMMMOVABLE PROPERTY

On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated by Aditya Birla Finance Ltd. in relation to the mortgaged property mentioned in Schedule A below, stands transferred to Aditya Birla Capital Ltd., the amalgamated company.

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002 (as of 2002).

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) i.e. **Mr. Parminder S Sehrawal, Mr. Devender Singh, Mrs. Ekta Sehrawal, M/s New India Solutions, Through Proprietor, M/s Global Electricals, Through Partners, Mr. Yuvender Singh** having Loan A/c no. **ABFLND_LAP000043416** and **ABFLND_LAP000043416** that the below described immovable property mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Aditya Birla Capital Limited, the mortgage property will be sold on "As is where is", "As is what is", and "Whatever there is" basis on **05.06.2025** for recovery of **Rs. 81,76,693/- (Rupees Eighty-One Lakhs Seventy-Six Thousand Six Hundred and Ninety-Three Only)** due as on 05.05.25 and further interest and other expenses thereon till the date of realization of complete Outstanding amount due to the Secured Creditor from above stated Borrower(s)-Co-Borrower(s). The Reserve Price will be **Rs. 92,90,769/- (Rupees Ninety-Two Lakhs Ninety Thousand Seven Hundred and Sixty-Nine Only)** for Property, i.e. "Shop/Unit No.41A and 41B, Ground Floor, Eros Metro Mall, Plot No.8, Sector-14 Dwarka City Centre, New Delhi-110075" and the Earnest Money Deposit will be **Rs. 9,29,077/- (Rupees Nine Lakhs Twenty-Nine Thousand and Seventy-Seven Only)**.

SCHEDULE A - Short description of the immovable property:
All That Part & Parcel of Properties bearing no. : "Shop/Unit No.41A and 41B, Ground Floor, Eros Metro Mall, Plot No.8, Sector-14 Dwarka City Centre, New Delhi-110075"
 For detailed terms and conditions of the sale, please refer to the link provided in Secured Creditor's website i.e. <https://abfl.adityabirlacapital.com/Pages/IndividualProperties-for-Auction-under-SARFAESI-Act.aspx> or <https://sarfaesi.auctioneer.net>
DATE: 16.05.2025, PLACE: Delhi Authorised Officer, (Aditya Birla Capital Limited)

PUBLIC NOTICE
 [Under Section 102 of the Insolvency and Bankruptcy Code, 2016 ("IBC")]
FOR THE ATTENTION OF THE CREDITORS OF
MS. RAJPREET KAUR GULATI

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi, in IA (IBC) 174/PB/2025 in CP (IB) No. 475/PB/2024 filed by **Ms. Rajpreet Kaur Gulati** u/s 94 of IBC, has ordered the commencement of the insolvency resolution process of **Ms. Rajpreet Kaur Gulati u/s 100 of IBC** vide its order dated **13.05.2025**, who is the personal guarantor to **M/s. Comex Infratech Private Limited (CD), Mr. Sudhir Kumar Agarwal** was appointed as the Resolution Professional by the Hon'ble AA order dated **20.11.2024**.

Accordingly, the creditors of Ms. Rajpreet Kaur Gulati are hereby invited to submit their claims with proof in prescribed Form B on or before **06.06.2025** to the Resolution Professional at the address, 415 Naurang, House, 21, Kasturba Gandhi Marg, New Delhi - 110001 or through email at sk003@gmail.com.

The creditors may submit details of their claims through electronic means, or by hand, or by registered post, or by speed post, or by courier.

DETAILS OF PERSONAL GUARANTOR MS. RAJPREET KAUR GULATI

- Name of Personal Guarantor: **Ms. Rajpreet Kaur Gulati**
- Address of Personal Guarantor: **3906, DLF Phase-IV, Gurgaon, 12-Haryana 122009**
- Insolvency commencement date: **13.05.2025**
- Estimated date of closure of insolvency resolution process: **08.11.2025**
- Last date for submission of Claims: **06.06.2025**

DETAILS OF THE RESOLUTION PROFESSIONAL

- Name and registration number of the insolvency professional acting as resolution professional: **Mr. Sudhir Kumar Agarwal [IBBI/PA-001/1P-P00195/2017-2018/10374 AFA Valid Till: 30.06.2025]**
- Address and e-mail of the resolution professional, as registered with the Board: **Add: 415 Naurang, House, 21, Kasturba Gandhi Marg, New Delhi - 110001 Email: sk003@gmail.com**
- Address and e-mail to be used for correspondence with the resolution professional: **Add: 415 Naurang, House, 21, Kasturba Gandhi Marg, New Delhi - 110001 Email: sk003@gmail.com**

Submission of false or misleading claims shall attract penalties in accordance with the provisions of the Insolvency & Bankruptcy Code, 2016 or any other applicable Laws.

Date: 16.05.2025
 Place: New Delhi
 Sudhir Kumar Agarwal
 Resolution Professional
 IBBI/PA-001/1P-P00195/2017-2018/10374

TITAN BIOTECH LIMITED
 CIN: L74999RJ1992PLC013387
 Corporate Office: 903-909, 9th Floor, Bigljos Tower, Netaji Su bash Place, Delhi-110034, India. Tel.: 011-27355742, 71239900
R.O. & Works: Unit I: A-902A, RIICO Industrial Area, Phase III, Bhiwadi-301019, Rajasthan Unit II: E-540, Industrial Area, Choppanki, Dhiwadi-301019, Rajasthan; E-mail: hrd@titanbiotechltd.com, accounts@titanbiotechltd.com, purchase@titanbiotechltd.com
 Website: www.titanbiotechltd.com, www.ttmmedia.in

NOTICE TO EQUITY SHAREHOLDERS OF M/S TITAN BIOTECH LIMITED
 Sub: Unclaimed Dividend

Dear Shareholders,

We wish to inform you that as per record of the company and details submitted by concerned bank, dividend for 2017-2018 is still unclaimed as per details given below:-

| Year | Warrant No. | MICR No. | Amount in (Rs.) |
|------|-------------|----------|-----------------|
| | | | |

As per Section 124 of the Companies Act, 2013 read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and Secretarial Standard issued by ICSI, the amount of dividend(s) remaining unclaimed for a period of 7 (Seven) years from the date it become due, is required to be transferred to the Investor Education & Protection Fund ("IEPF") established by the Central Government. Details of the unclaimed dividend is updated in website of company and reminder letter have also been sent from time to time to shareholders to claim their unpaid dividends. Further all the shares in respect of which dividend has remained unclaimed for seven consecutive years or more shall also be transferred to IEPF.

To claim the outstanding dividend, kindly first ensure registration of correct bank details including core banking account no. and IFSC/MICR of your bank against the demat account with your Depository Participant / Registrar and Share Transfer Agent - Beetal Financial & Computer Services Private Limited. Please submit your claim by executing the enclosed Letter of Undertaking/Indemnity **complete in all respect** or stale dividend warrant for claiming the same latest by **Tuesday, 30th September, 2025**. In case you have already claimed your dividend, please ignore this letter.

All requests for release of unclaimed / unpaid dividend should be accompanied with following documents:

- In case Shares are held in Electronic/Dematerialized Form:**
 - Original unclaimed warrant(s), if applicable;
 - Duly executed application cum Undertaking/Indemnity, (Format already shared)
 - Copy of the updated Client Master List, PAN card along with cancelled cheque is to be submitted. Payment will be made to the Bank Account registered against the said demat account
- In case Shares are held in Physical Form:**
 - Original unclaimed warrant(s), if applicable;
 - Duly executed application cum Undertaking/Indemnity; (attached with this letter)
 - Investor Service Request Form ISR - 1, Form ISR - 2 and Form No. SH - 13 (for Nomination details) [collectively "Investor Request Forms"] duly filled as per the instructions stated therein along with the supporting documents including original cancelled cheque leaf with your name as the Account Holder. The "Investor Request Forms" are available at the website of the Company viz. www.titanbiotechltd.com. In case the dividends are not claimed by the said date, necessary steps will be initiated. We would further like to state that any future dividend / benefits, if any, in respect of shares so transferred shall also be credited to the IEPF. No claim shall lie against the Company or its Registrar in respect of unclaimed dividends and shares transferred to IEPF pursuant to the said IEPF Rules.

In the event of transfer of shares held by you and the unclaimed dividend to IEPF, you are entitled to claim the same from IEPF by submitting an online application in the prescribed form No. IEPF-5 available on the website www.iepf.gov.in as per procedure prescribed by IEPF Authority.

For any further query please feel free to contact Company Secretary Department, Titan Biotech Limited at 011-49009652 or 011-27355742 or email at cs@titanbiotechltd.com

For Titan Biotech Limited
 SD/-
 Charanjit Singh
 Company Secretary
 Place : Delhi
 Date : 16/05/2025

JM Financial Asset Reconstruction Company Limited
 Corporate Office: T17 Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025
 Website - www.jmfinancialarc.com
 Contact Person : 1. Pankaj Kashyap - 9136178689, 2. Rohan Sawant - 9833143013, 3. Prashant Monde - 022 - 6224 1676

E-AUCTION SALE NOTICE - SUBSEQUENT SALE

That Pramal Capital and Housing Finance Ltd. have assigned a pool of Loan (including below mentioned Loans) together with underlying security interest created thereof along with all the rights, life and interest thereon under Section 5 (1) (b) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT), vide an assignment agreement dated March 29, 2023 (the "Assignment Agreement") in favour of JM Financial Asset Reconstruction Company Limited (JM Financial), acting in its capacity as trustee of JM Financial - Arc Trust. It is to be notified that PCHFL is authorized and appointed to act as Service provider / Collection agent in facilitate all operational and procedures process vide Assignment / Service Agreement.

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Secured Creditor under the SARFAESI Act, 2002 for the recovery of amount due from borrower(s), offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on "As is Where is Basis", "As is What is Basis" and "Whatever there is Basis", Particulars of which are given below:

| Loan Code/Branch/Borrower(s)/Co-Borrower(s)/Guarantor(s) | Demand Notice Date and Amount | Property Address_final | Reserve Price | Earnest Money Deposit (EMD) (10% of RP) | Outstanding Amount (06-05-2025) |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------|----------------------------------------------------------------------|----------------------------------------------------------------------------------------------|
| Loan Code No.: 1190002287, Noida-Sector 2 (Branch), Chanson Motor Private Limited (Borrower), Harjeet Singh Chandok (Co Borrower 1) Dajjeet Kaur (Co Borrower 2) | Dt: 14-06-2021, Rs. 51951709/-, (Rs. Five Crore Nineteen lakh Fifty One Thousand Seven Hundred Nine Only) | All The piece and Parcel of the Property having an extent - Plot No. A.354, First & Second Floor (Without Roof Rights), Block-A Meera Bagh, Paschim Vihar Meera Bagh, Delhi - 110063 | Rs. 42380000/-, (Rs. Four Crore Twenty Three lakh Eight Thousand Only) | Rs. 42380000/-, (Rs. Forty Two lakh Two Thousand Three Hundred Only) | Rs. 84603033/-, (Rs. Eighty Four lakh Thirty Three Thousand Only) |
| Loan Code No.: 1190002906, Noida - Sector 2 (Branch), Chanson Motors Private Limited (Borrower), Harjeet Singh Chandok (Co Borrower 1) Dajjeet Kaur (Co Borrower 2) | Dt: 14-06-2021, Rs. 26003350/-, (Rs. Two Crore Thirty Three lakh Three Thousand Five Hundred Fifty Only) | All The piece and Parcel of the Property having an extent - Plot No. A.354, Third Floor (With Roof Rights), Block-A, Meera Bagh, Paschim Vihar Meera Bagh, Delhi - 110063 Boundaries As :- North - 333 West: Service Lane | Rs. 23450000/-, (Rs. Two Crore Three lakh Four Thousand Five Hundred Only) | Rs. 23450000/-, (Rs. Two lakh Three Thousand Four Hundred Only) | Rs. 42413078/-, (Rs. Forty Two lakh Three Thousand Seven Hundred Eighty Only) |
| Loan Code No.: 1960004437, Gurugram - MG Road (Branch), Harish (Borrower), Anita (Co Borrower 1) | Dt: 24-05-2021, Rs. 1582313/-, (Rs. Fifteen lakh Eighty Two Thousand Three Hundred Thirteen Only) | All The piece and Parcel of the Property having an extent - H. No. 1/9920, Rhs 3RD Floor With Roof Gali No. 1-G, Kh No. S41000, West Gokash Park, Shahdara Delhi - 110032 Boundaries As :- North - Other Unit portion of plot South :- Plot No. 1/9914 East :- Private Gali West :- Gali | Rs. 1080000/-, (Rs. Ten lakh Eighty Thousand Only) | Rs. 1080000/-, (Rs. One lakh Eight Thousand Only) | Rs. 2720364/-, (Rs. Twenty Seven lakh Two Thousand Three Hundred Sixty Four Only) |
| Loan Code No.: 1900001405, Ghaziabad (Branch), Prakash Kumar Mishra (Borrower), Preeti Mishra (Co Borrower 1) | Dt: 20-07-2018, Rs. 1486482/-, (Rs. Fourteen lakh Eighty Six Thousand Eight Hundred Twenty Only) | All The piece and Parcel of the Property having an extent - Plot No-7, SF Without Roof R/S Sideflat Part of Khasra No-1579, Kailash Puram-2 Near Ppal Wali Gali, Village, Raipur, Ghaziabad-201014, Uttar Pradesh. Boundaries As :- North :- Plot No-6 South :- Plot No-8 East: Road 20 Ivide West :- other Property | Rs. 1270000/-, (Rs. Twelve lakh Seventy Thousand Only) | Rs. 1270000/-, (Rs. One lakh Twenty Seven Thousand Only) | Rs. 2862923/-, (Rs. Twenty Eight lakh Sixty Two Thousand Three Hundred Only) |
| Loan Code No.: 2790001625, Noida - Sector 2 (Branch), Punit Bansal (Borrower), Nimata Devi (Co Borrower 1) | Dt: 28-06-2021, Rs. 1015455/-, (Rs. Ten lakh Fifteen Thousand Four Hundred Sixty Five Only) | All The piece and Parcel of the Property having an extent - Flat No. S9-403, Plot No. 4, Block-C-8, Second Floor Rear Rhs With Roof Rights Df Ankur Vihar, Loni, Ghaziabad, Uttar Pradesh In 201102 Boundaries As :- North - Road 09 Meters South :- Plot No. C-93 East :- Plot No. C-815 West :- Plot No. C-83 | Rs. 1220000/-, (Rs. Twelve lakh Twenty Thousand Only) | Rs. 1220000/-, (Rs. One lakh Twenty Two Thousand Only) | Rs. 1735228/-, (Rs. Seventeen lakh Thirty Five Thousand Two Hundred Twenty Six Only) |
| Loan Code No.: 0140000428, Noida - Sector 2 (Branch), Sunil Jain (Borrower), Gurjan Jain (Co Borrower 1) | Dt: 21-01-2020, Rs. 2047638/-, (Rs. Twenty lakh Forty Seven Thousand Six Hundred Thirty Eight Only) | All The piece and Parcel of the Property having an extent - IX/1891/Plot No-22, Third Floor, Gali No-3, Kh.No. 8, 9, 11 To 16 & 128, Kailash Nagar, Gandhi Nagar, Shahdara Delhi 110092 Boundaries As :- North :- Other Property South :- Road 15ft East: Remaining Portion West: Property of Others | Rs. 1090000/-, (Rs. Ten lakh Nine Thousand Only) | Rs. 1090000/-, (Rs. One lakh Nine Thousand Only) | Rs. 3927303/-, (Rs. Thirty Nine lakh Twenty Seven Thousand Three Hundred Only) |
| Loan Code No.: 2490001074, Delhi - Pitampura (Branch), Indrajit Singh (Borrower), Shobha (Co Borrower 1) | Dt: 22-02-2022, Rs. 2366974/-, (Rs. Twenty Three lakh Sixty Six Thousand Nine Hundred Seventy Four Only) | All The piece and Parcel of the Property having an extent - Flat No-Gf-02, Ground Floor (Hig.) I, Rear Side, Df Ankur Vihar, Hadbast Village-Sadullabad, Uttar Pradesh In 201102 Boundaries As :- North :- Other Property South :- Entry Road 30 Feet Wide East :- Plot No-C-113 West :- Plot No-C-111 | Rs. 1660000/-, (Rs. Sixteen lakh Sixty Thousand Only) | Rs. 1660000/-, (Rs. One lakh Sixty Six Thousand Only) | Rs. 3689126/-, (Rs. Thirty Six lakh Eighty Nine Thousand One Hundred Twenty Six Only) |
| Loan Code No.: 0140000281, Noida - Sector 2 (Branch), Vinod Kumar (Borrower), Soni Kaul (Co Borrower 1) | Dt: 18-11-2016, Rs. 3279960/-, (Rs. Thirty Two lakh Seventy Nine Thousand Nine Hundred Sixty Only) | All The piece and Parcel of the Property having an extent - Plot No-7/76, First Floor Sector 2 Rajinder Nagar Ghaziabad Uttar Pradesh In 20111 Boundaries As :- North :- Plot No-109 South :- Plot No-75 East: Plot No-75 West: Road | Rs. 5490000/-, (Rs. Fifty Four lakh Nine Thousand Only) | Rs. 5490000/-, (Rs. Five lakh Four Thousand Only) | Rs. 10989485/-, (Rs. One Crore Nine Lakh Eighty Nine Thousand Four Hundred Eighty Five Only) |
| Loan Code No.: 2490000721, Delhi - Pitampura (Branch), Manas Ranjan Bhanja (Borrower), Chinmayee Bhanja (Co Borrower 1) | Dt: 21-01-2020, Rs. 2149433/-, (Rs. Twenty One lakh Forty Nine Thousand Four Hundred Thirty Three Only) | All The piece and Parcel of the Property having an extent - Plot No T- | | | |

